

[Shri Morarka]

and Broadcasting, Irrigation and Power, Labour, Employment and Rehabilitation and Mines and Metals.

12.41½ hrs.

COMMITTEE ON ABSENCE OF MEMBERS

NINETEENTH REPORT

Shri Khadilkar (Khed): I beg to present the Nineteenth Report of the Committee on Absence of Members from the Sittings of the House.

12.42 hrs.

RE: ORDER IN WHICH MEMBERS ARE TO BE CALLED

Mr. Speaker: Mr. Hem Barua has written to me. That debate is still continuing, it has not concluded. Therefore . . .

Shri Hem Barua (Gauhati): It does not matter.

Shri Hari Vishnu Kamath (Hoshangabad): A convention has been violated.

Shri Hem Barua: It pains me to say that a very healthy convention started by you was deliberately violated by the Chairman who was presiding over the proceedings of the House during the discussion on student unrest on the motion of Mr. Mathur. What happened? On the 23rd I sent in my name as an accredited spokesman of the party and the only spokesman of the party. I did not get a chance on the 23rd. I understood the reason for that, because mine is a small party numerically, I was not entitled to get a chance in the first stage. What happened on the second day, yesterday the 24th? The Chairman was in the Chair. I went to him, a thing which I normally never do, and asked him: "Is my name

there?" He said: "Yes, your name is the fourth here in the list. I propose to call Acharya Kripalani, and after that I propose to call you." Then I came down, and Acharya Kripalani, in his generosity, said: "Do you want to speak before I speak?" I said, "No, dada, you speak; after you I will speak." Then, what happened?

The convention is this that after the first round of speakers of the political parties recognised as groups is over, you give a second chance, or the second round starts, but yesterday what happened? I waited and waited. Then another member of another party, whose spokesman had already participated in the debate on 23rd November, was summoned and I was bypassed completely. Not only I, the spokesman of the Jana Sangh was also bypassed.

It pains me very much to say that this is calculated to lower the prestige of the House. It tantamounts to a breach of privilege against a member, because a healthy convention has been established by the Speaker, and when I came to know that my name was the fourth in the list I was satisfied in my mind that it was the Speaker who in his wisdom must have arranged the list. So, your wisdom has been challenged by the Chairman, and that has been also violated.

After you give a chance to every group, that is the convention, you allow another spokesman, but here were two people, two members belonging to the same group who were allowed to speak. You may allow all the 10 or 11 members belonging to a particular group to speak, I do not have any objection, but when I find that a fundamental principle has been deliberately violated in this House, it pains me. I hope and trust that that gentleman who was the Chairman yesterday in your place will be removed from the Panel of Chairman. And may I assure you that I am not going to participate in any debate whenever I find that gentleman in the Chair because

he deliberately violated the convention?

श्री बड़े (बारगोन) : अध्यक्ष महोदय, मझे भी निवेदन करने दीजिए
(व्यवधान)

श्री हुकम चन्द कक्षवाय (देवास)
हम को भी शिकायत है . . .

अध्यक्ष महोदय : घाप को भी वही शिकायत है जो इनको है और बिल्कुल दृग्ग्त है

श्री बड़े : 23 नारोख को हमने प्रोकार लाल बेरवा का नाम भेजा था । 23 को भी उनका नाम नहीं आया, 24 को भी नहीं आया । लिस्ट में प्रोकार लाल बेरवा का नाम है . . . (व्यवधान) लेकिन न 23 को बुलाया न 29 को बुलाया । कन्वेंशन यह है कि पहले तो स्वतंत्र पार्टी को बुलाते हैं फिर कम्पुनिस्ट लोगों को बुलाते हैं

श्री मधु लिवये (मेर) : कहां कन्वेंशन है ?

श्री बड़े : कन क्या हुआ कि एस०एस० पी० के यणपाल सिद्ध जी के बोलने के बाद भी फिर डा० लोहिया को चांस दिया । इस पर हम को कुछ कहना नहीं है, देना चाहिए चांस लेकिन . . . (व्यवधान) . . .

Shri Joachim Alva (Kanara): When he makes an attack on the Chairman, we should be allowed to say a word.

Mr. Speaker: There is no need.

Shri Joachim Alva: When the Chairman is attacked like that and when he says that he will not speak, it is our duty . . .

Mr. Speaker: I will have to protect the Chairman; I will do that. Why should he do that?

Shri Joachim Alva: There are other issues arising. I must get a chance to speak.

Mr. Speaker: It should not be taken as a rigid rule that one uniform practice would be followed. If sometimes whoever is presiding departs from that . . .

Shri Hari Vishnu Kamath: What will it lead to?

Shri Hem Barua: He should not have a prepared list at all.

Mr. Speaker: It is not good if anything is said against the presiding officer or any motives are imputed to him. If these two parties have not been given a chance, I agree that they ought to have been accommodated. Still the debate is pending and I will give them time to speak. There is no question of any breach of privilege. I will accommodate both these parties.

Shri Hari Vishnu Kamath: Sir, I want to seek a clarification for future guidance.

Shri Joachim Alva: I have to put a question . . . (Interruptions.)

Mr. Speaker: I have called Mr. Alva.

Shri Joachim Alva: It has been very unfair on the part of my esteemed friend Mr. Hem Barua to make an attack on the Chairman, Mr. Saraf, in this fashion. Mr. Saraf has discharged his duty impartially and has striven his utmost to accommodate them. I have myself sat here from 4 to 6.30 and there were nearly forty members present and then this notorious bell ringer . . . (Interruptions.)

Shri Bade: I take exception to this. नाटोरिग्रस कैसे कह सकते हैं किसी मेम्बर को? (व्यवधान)

श्री हुकम चन्द कक्षवाय : यह दो बार मेरा प्रपमान कर चुके हैं । (व्यवधान) . . .

Mr. Speaker: It is very undesirable that this expression should be used for any Member; it ought not to be

[Mr. Speaker]

used. It is not fair to call any Member like this; it is bad.

Shri Joachim Alva: I shall tell you why. We sit here. There were about forty Members.

Mr. Speaker: He must withdraw that.

Shri Joachim Alva: We sit here till 6.30.

Shri Hari Vishnu Kamath: He has not withdrawn that expression, Sir.

Mr. Speaker: I will advise him to withdraw those words.

Shri Joachim Alva: I will tell you. Nearly forty or fifty Members sit here leaving everything else, but he does like that. Coming to the point . . .

Shri Bade: He has not yet withdrawn it. He must be asked to withdraw those words.

Shri Joachim Alva: Personally I would not withdraw the word, Sir, but in deference to your instructions I withdraw that.

It is not fair because Mr. Saraf, as Chairman, strove his utmost to please every Member and even said this much about Mr. Hem Barua. It is on record. He said that Shri Hem Barua had agreed that when his party members had spoken he would forgo his opportunity or something to that effect. (*Interruptions*).

Shri Hem Barua: I never agreed.
**(*Interruption*).

Mr. Speaker: Those words will stand expunged.

श्री मधु लिमये : वह इस को विद्-डा कैसे करेंगे, उन्हें विद्-डा करने के लिये कहा कहा है ?

अध्यक्ष महोदय : प्रजाब बात है । वह अगर विद्-डा नहीं करते हैं, तो मैं तो उसको एक्सपंज करने के लिए कह रहा हूँ । उस पर भी आपको एतराज है ।

श्री मधु लिमये : या तो इस को एक्सपंज किया जाय या इस को वापस लिया जाय । सब के लिये एक कानून हो ।

Shri Joachim Alva: There has been a time when my name was second in the list in the debate on foreign affairs but I was never called, and I have never made a grudge about it. We have said here several times; it is not fair. I have great sympathy for my hon. friend Shri Hem Barua; I sympathise with him. I am sorry for that.

Mr. Speaker: It is finished now. There was no need at all.

Shri Hem Barua: Sir, on a point of personal clarification.

Mr. Speaker: There is no need.

Shri Hem Barua: I have not accused Shri Sham Lal Saraf; I have not mentioned his name even, but here is Shri Joachim Alva who has misunderstood the whole thing and has accused me for nothing. I will tell you; my submission is that. (*Interruption*)- even today I do not want to speak. That is not the thing. The thing is, or the convention is, that after you exhaust the first round, you give an opportunity to others in the second round.

Mr. Speaker: That will be adhered to.

Shri Hari Vishnu Kamath: In all humility, may I submit that—I do not mind and I am not against giving more time to any group—to all speakers or groups it may be done impartially?

**Expunged as ordered by the Chair.

Mr. Speaker: Order, order, Shri Satya Narayan Sinha.

12.52 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business during the week commencing 29th of November, 1966, will consist of:

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration and passing of
 - The Police Forces (Restriction of Rights) Bill, 1966, as passed by the Rajya Sabha.
 - The Indian Tariff (Second Amendment) Bill, 1966.
 - The Goa, Daman and Diu (Opinion Poll) Bill, 1966.
 - The Post-Graduate Institute of Medical Education and Research, Chandigarh, Bill, 1966, as passed by the Rajya Sabha.
 - The Seeds Bill, 1964, as passed by the Rajya Sabha and as reported by the Select Committee.
 - The Patents Bill, 1966, as reported by the Joint Committee.
- (3) Discussion on the statement made by the Minister of State for Home Affairs on the 9th November, 1966 regarding certain incidents in New Delhi on the 7th November, 1966 on a motion to be moved by Shri Hukam Chand Kachwai on Friday, the 2nd of December, 1966.

(4) Further consideration of the motion moved by Shri Harish Chandra Mathur regarding student unrest and trouble in recent months, on Tuesday, the 29th November, at 5.00 P.M.

(5) Consideration of a resolution to be moved by the Minister of Commerce seeking approval of the Notification regarding export duty on tea.

Time permitting, the House will also take up,

- (i) Consideration and passing of the Constitution (Twenty-third Amendment) Bill, 1966.
- (ii) Consideration of motions for reference of the Delhi Municipal Corporation (Amendment) Bill, 1966; the Road Transport Corporations (Amendment) Bill, 1966; the Electricity (Supply) Second Amendment Bill, 1966; the Delhi Water Supply and Sewage Disposal Bill, 1966; the Punjab Municipal (Delhi Amendment) Bill, 1966 and Delhi Panchayat Samitis and Nyaya Panchayats Bill, 1966 to a Joint Committee.
- (iii) Consideration of motions for modification of the Ministers' Residences (Amendment) Rules, 1965 and the Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1966 given notice of by Shri Hari Vishnu Kamath.

The Bills which I mentioned under item (ii) at the end are all grouped in just one item; small item. Therefore, you should not be afraid that I have mentioned so many Bills. If time permits, they will be taken up.

Shri Ranga (Chittoor): In view of the ambitious and long list of busi-